

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 47/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bikaner III Neemrana Transmission Limited.

Petitioner : Bikaner III Neemrana Transmission Limited (B3NTL)

Respondent : Central Transmission Utility of India Ltd And Anr.

**Petition No. 48/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner III Neemrana Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bikaner III Neemrana Transmission Limited (B3NTL)

Respondent : Central Transmission Utility of India Ltd And Anr.

Date of Hearing : **5.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Mani Kumar, Representative, Petitioner  
Shri Rohit Jain, Representative, Petitioner  
Shri Ranjeet S. Rajput, Representative, CTUIL  
Shri Akshayvat Kislai, Representative, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed seeking adoption of the transmission charges for Inter-State Transmission System for "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-A" discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that pursuant to being declared as a successful bidder in a tariff based competitive bidding process, Power Grid Corporation of India Limited (PGCIL) acquired the Petitioner Company on 29.11.2023. He further stated that the Petitioner is in the process of changing the



name of the company and will place the relevant details by way of the additional affidavit pursuant to such change. The representative of the Petitioner stated that there had been a delay of five days due to a delay in reflecting the filing fees status and urged the Commission to condone the same.

2. The representative of the CTUIL submitted that CTUIL has issued its recommendations for the grant of a transmission licence to the Petitioner company. There is no mismatch in the present case.

3. After considering the submissions of the learned representative for the Petitioner and of CTUIL, the Commission ordered as under:

(a) Admit. Issue Notice.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to file the status (including SCOD) of RE plants planned to be connected on Bikaner - III PS.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**